

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**RAJYA SABHA
UNSTARRED QUESTION No.2679
ANSWERED ON 23.3.2023**

Pronoun-specific appearance slips for Advocates

2679. SHRI MANAS RANJAN MANGARAJ:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government is aware of the request for introducing pronoun-specific appearance slips in the Supreme Court; and
- (b) whether such a move shall be effectuated through a policy measure across States, if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJJU)

(a)and(b):The guidelines regulating the procedures of administration of the Supreme Court proceedings falls within the domain of the Supreme Court of India. The Appearance Slip, which is prescribed in Form 30 to the Supreme Court Rules, 2013, is gender neutral. It is a pre-requisite for the Advocate-on-Record or party-in-person to fill up the names in the Appearance Slip. The new process for Appearance Slip as prescribed in the 'Advocate Appearance Portal' on the Supreme Court website provides for receiving appearance slips online.Any amendment to Form No.30 is considered by the Rules Amendment Committee of the Supreme Court of India.